

ITEM NO.1

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No.1637/2019 in W.P.(C) No. 292/2006

DISABLED RIGHT GROUP & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 25-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s)

By Courts Motion, AOR

For Respondent(s)

Mr. K M Nataraj, Adv.
 Ms. Sunita Rani Singh, Adv.
 Mr. R R Rajesh, Adv.
 Mr. Shantanu Sharma, Adv.
 Mr. Anil Hooda, Adv.
 Mr. V Balaji Adv.
 Mr. Shantanu Sharma, Adv.
 Mr. Shiv Mangal Sharma, Adv.
 Mr. Amrish Kumar, AOR
 Mr. Ajay Sharma, Adv.
 Mr. Anuraag Tripathi, Adv.
 Mr. Shajik Ahmed, Adv.
 Mr. Anuj Srinivas Upoda, Adv.
 Mr. Sumit Anchal, Adv.
 Mr. Gurmeet Singh Makker, AOR

Mr. Manoj Ranjan Sinha, Adv.
 Mr. Aaditya, Adv.
 Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

- 1 The University Grants Commission has finalized the Accessibility Guidelines. The Guidelines have been circulated to all the Universities and have been placed on

the website of the UGC. The Accessibility Guidelines envisage phase-wise implementation, so as to achieve the purpose of the Rights of Persons with Disabilities Act.

- 2 The UGC shall ensure that the Guidelines are duly monitored and that periodic steps are taken to review the progress in implementation. Since the Guidelines have been framed in pursuance of the judgment dated 15 December 2017, no further directions are necessary, at this stage.
- 3 The Miscellaneous Application is accordingly disposed of.
- 4 Pending application, if any, stands disposed of.

(NEETA SAPRA)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER